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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. 1114/96
M.A. 1120/96

New Delhi this the 27th day of May, 96

Hon'ble Shri A.V. Haridasan, Vice Chairman(J).

Hon'ble Shri R.K. Ahooja, Member(A).

Shri C.H. Sharma,
S/o Shri S.N. Sharma,
R/o Flat No. 1059, Gulabi Bagh,
Delhi-7.

... Applicant.

By Advocate Shri M.L. Patney.

Versus

1. Union of India,
through the Secretary,
Ministry of Home Affairs,
Government of India,
North Block, Central Secretariat,
New Delhi.
2. Government of National Capital Territory
of Delhi, through
The Chief Secretary,
5, Alipur Road,
Delhi.
3. Deputy Commissioner of Delhi,
New Courts, Tis Hazari,
Delhi. ... Respondents.

O R D E R (ORAL)

Hon'ble Shri A.V. Haridasan, Vice Chairman(J).

Heard the learned counsel for the applicant.
The reliefs claimed in this application relate to the years 1961, 1963, 1968 and also 1988 and 1990. Regarding his grievances which arose upto November, 1982, this Tribunal has no jurisdiction at all. As far as the reliefs which are claimed from 1988 onwards, are concerned, the prayer is totally barred by limitation.

We have perused the Miscellaneous Application for condonation of delay. *Prima facie*, it does not appear that there is any valid reason to condone the delay. We, therefore, do not propose to issue notice to the respondents. M.A. as also the D.A. are rejected u/s 19(3) of the Administrative Tribunals Act, 1985. No costs.

R.K. Ahuja
(R.K. Ahuja)
Member(A)

A.V. Haridasan
(A.V. Haridasan)
Vice Chairman(J)

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